

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Miscellaneous Application No 1770 of 2021

in

Civil Appeal No 5970 of 2021

Mr. Rajeev Nohwar

.... Appellant(s)

Versus

Chief Controlling Revenue Authority
Maharashtra State, Pune & Ors

....Respondent(s)

ORDER

- 1 In paragraph 32 of the judgment of this Court dated 24 September 2021, the expression "Collector of Stamps, Mumbai" shall stand substituted by the expression "Collector of Stamps, Pune, Rural. The order shall stand corrected accordingly.
- 2 The Miscellaneous Application is accordingly disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[A S Bopanna]

New Delhi;
November 18, 2021
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S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1770/2021 in C.A. No. 5970/2021

MR. RAJEEV NOHWAR

Petitioner(s)

VERSUS

CHIEF CONTROLLING REVENUE AUTHORITY
MAHARASHTRA STATE PUNE & ORS.

Respondent(s)

(FOR ADMISSION and IA No.138855/2021-CLARIFICATION/DIRECTION)

Date : 18-11-2021 This application was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Varun Singh, Adv.
Mr. Gaurav Nair, Adv.
Ms. Pranati Bhatnagar , Adv.
Mr. Varun Singh, AOR

For Respondent(s) Mr. Aaditya A. Pande, Adv.
Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR.
Mr. Geo Joseph, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 In paragraph 32 of the judgment of this Court dated 24 September 2021, the expression "Collector of Stamps, Mumbai" shall stand substituted by the expression "Collector of Stamps, Pune, Rural. The order shall stand corrected accordingly.
- 2 The Miscellaneous Application is disposed of in terms of the signed reportable order.

(SANJAY KUMAR-I)
AR-CUM-PS

(Signed reportable order is placed on the file)

(SAROJ KUMARI GAUR)
COURT MASTER